

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O.A. No. 273 of 1993  
M.A. No. 3952 of 1994

Dated New Delhi, this 7th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN  
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Kishan Lal  
S/o Shri Ram Chander  
Vill. Chillaiah  
Dist. Rewari  
HARYANA.

... A applicant

By Advocate: Shri V. P. Sharma

versus

1. Union of India, through  
General Manager  
Northern Railway  
Baroda House  
NEW DELHI.
2. The Divisional Railway Manager  
Northern Railway  
BIKANER.
3. The Assistant Engineer  
Northern Railway Meter Gauge  
Delhi Jn.  
DELHI.

... Respondents

By Advocate: Shri N. K. Aggarwal

O R D E R (Order)

Mr Justice P. K. Shyamsundar

The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enishment as casual labour and for seeking further relief, if any, which however is not an aspect which we should commend. But if the applicant were to make an representation to the department for

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enlistment as casual labour, it will be open to the department to dispose off the same as expeditiously as possible. No costs.

  
(K. Muthukumar)  
Member(A)

  
(P. K. Shyamsundar)  
Acting Chairman

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